

[Translation]

SHRI AMAR PAL SINGH : Mr. Deputy Speaker, Sir please allow me to speak.

MR. DEPUTY SPEAKER : You have already asked your question.

11.26 hrs.

At this stage Shri Amar Pal Singh left the House.

[English]

SHRI A.C. JOS : My question has not been answered. What are the steps taken for enhancement of LPG? LPG is in trouble, Sir.

SHRI T.R. BAALU : Mr. Deputy-Speaker, Sir, the main question pertains to the State Government projects which have been sent to the Central Government for approval. Hon. Shri Jos is asking about joint venture or private sector projects. I cannot answer it.

[Translation]

SHRI ANANT GANGARAM GEETE : Mr. Deputy Speaker, Sir, through you I want to know from the Minister that the refinery, which is going to be set-up in Western India jointly by HPCL and Oman Oil Company, I want to know the name of the place wherein it is going to be set up and its present status thereof.

[English]

SHRI T.R. BAALU : Regarding HPCL and Oman Oil Company, he wants to have a clarification regarding the refinery. Sir, the matter of refineries is under consideration. After considering this, it will be put up... (Interruptions)

SHRI ISWAR PRASANNA HAZARIKA : Sir, kindly allow me.

[Translation]

MR. DEPUTY SPEAKER : It is decision of the House that there will not be more than five supplementaries.

[English]

SHRI ISWAR PRASANNA HAZARIKA : Sir, the Assam Gas Cracker Project has been pending for several years and the project is neglected by the Government. In this House also, Assam has been neglected.

MR. DEPUTY-SPEAKER : Gentleman, five supplementaries have been asked. This is the rule made by the House. I cannot go beyond that.

Plan Investment

*385. SHRI ANANTH KUMAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the names of defaulting States which have not achieved the targeted Plan investment for 1995-96;

(b) the main reasons for not utilising the plan investment, State-wise;

(c) the action taken by the Government against the major defaulting States in 1995-96; and

(d) the extent to which their plan outlay has been reduced for 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) to (d). Under the existing guidelines of the Planning Commission, the Central assistance is given to the States to the full extent if the total plan outlay of the States does not fall below the originally approved/ revised approved outlay and the expenditure for earmarked sectors/schemes does not fall below the approved outlays for the same. In case of special category States, they are allowed to use upto 20% of plan assistance to meet their non plan gap and cuts in Central assistance are applied keeping the above in consideration. The actual expenditure figures for Annual Plan 1995-96 for the States are not yet available. Planning Commission had approved revised Plan outlays which were lower than the originally approved outlays in the case of 16 States whose list is at Annexure-I. Since the revised Plan outlays for the States were approved, there is no question of imposing any cut in Central assistance in respect of these States and this question will arise if the total expenditure turns out to be lower than revised approved outlay or the actual expenditure for earmarked sector/schemes falls below the approved outlays for them. The main reason for revised outlays of these States being lower than the originally approved outlays is the shortfall in achieving the projected figures of States own resources. The plan outlays for all the States in 1996-97 have been fixed at a higher level as compared to the revised outlays for 1995-96 even though the outlay for 1996-97 is lower in respect of Bihar and Andhra Pradesh as compared to originally approved outlays for these States for 1995-96. The details for these two States are given at Annexure-II.

ANNEXURE-I

List of the States

-
- | | |
|----|-------------------|
| 1. | Andhra Pradesh |
| 2. | Arunachal Pradesh |
| 3. | Assam |
| 4. | Bihar |
| 5. | Goa |
-

6.	Haryana
7.	Karnataka
8.	Madhya Pradesh
9.	Manipur
10.	Meghalaya
11.	Nagaland
12.	Orissa
13.	Punjab
14.	Sikkim
15.	Tripura
16.	Uttar Pradesh

ANNEXURE-II

*Annual Plan 1995-96 - Originally Approved/
Revised Outlays*

(Rs. Crores)

S. No.	States	Annual Plan Originally Approved Outlay	1995-96 Revised Approved Outlay	Annual Plan 1996-97 Originally Approved Outlay
1.	Andhra Pradesh	3159.00	2510.64	2989.00
2.	Bihar	2500.00	972.00	2125.00

SHRI ANANTH KUMAR : Sir, to my pointed question regarding the names of the defaulting State which have not achieved the targeted plan investment for 1995-96, there is only a vague answer in the statement. He has not given the list of the defaulting States. The hon. Minister has only said that the Planning Commission had approved revised plan outlays which were lower than the originally approved outlays in the case of 16 States whose list is at Annexure I. Shall I take these 16 States as defaulting States in regard to the investment of the Plan?

Secondly, I would like to know whether the State of Karnataka is one of the States which have defaulted in the Plan investment.

SHRI YOGINDER K. ALAGH : Sir, if a State is not able to met its original Plan outlay and gives the Planning Commission the reasons as to why the Plan outlay has to be revised and the Planning Commission accepts the revised outlay, then it cannot be said technically that the State has defaulted.

According to the available information, it cannot be said that Karnataka is a State which has not met its revised Plan outlay for 1995-96.

SHRI ANANTH KUMAR : Sir, the answer is not satisfactory.

MR. DEPUTY-SPEAKER : You ask the second one.

SHRI ANANTH KUMAR : Sir, in the first question itself I had asked as to what are the reasons. For that, the reason given is also vague. He stated that the main reason for revised outlays of these States being lower than the original approved outlays is the shortfall in achieving the projected figures of the States' own resources. If this is the general reason for Plan investment, there has been a shortfall of 38 per cent in respect of infrastructure for the State during the Eighth Plan and there has been a shortfall of more than 42 per cent in respect of social sectors. When this is the case, what are the parameters to identify a State as a defaulting State? Has the Ministry come out with a criterion on which it would decide a State as a defaulting State? I would like to know whether the Planning Commission has got some criteria regarding this. That has not been clearly stated.

SHRI YOGINDER K. ALAGH : Sir, if there is a misunderstanding I am sorry for that. If what the hon. Member has in mind is about the States which have not met their original Plan outlay or physical Plan targets, then the question is a different one. Technically, a State defaults if it does not meet either its revised Plan outlay as a whole or the expenditure on earmarked sectors and projects. When that happens, then Central assistance to the State is cut. So, my answer is a very categorical one.

However, as far as the total States' Plans are concerned, if one takes into account the actuals for the earlier years, the revised estimates for the later years and the Plan outlay for the present year—because that is the only figure that we have for the present year—the State Plan in financial terms is 100 per cent of the original financial target. If the Member wants, I can give him the original figures of States. But for each State it would take a long time. In real terms, taking into account the defaulters, it is 81 per cent.

I assure the hon. Member that I have no intention of hiding any figures. But this question refers to technical default and that is very important, because if a State defaults, then its Central assistance goes down. That had happened only in respect of the States which we have given in the reply.

MR. DEPUTY-SPEAKER : Shri Nitish Kumar.

SHRI ANANTH KUMAR : No, Sir. I have asked only one question and even that was not satisfactorily answered. My question was very specific. Let the Minister kindly come out with the names of the States which have defaulted in Plan investment. For that he has not given the answer.

SHRI YOGINDER K. ALAGH : Sir, I do not want to give wrong information on the floor of the House. I have explained again what default means. If the hon. Member's question is about the States which have not met their Plan outlay in their revised Plan outlay in 1995-96 as compared to the original Plan outlay, I can

read out those figures, but for 25 States it will take a long time.

SHRI ANANTH KUMAR : Sir, my question was very specific.

MR. DEPUTY-SPEAKER : He had asked the names of the defaulting States.

SHRI YOGINDER K. ALAGH : Sir, I have explained about the defaulting States. Again he keeps on repeating the same question.

A defaulting State is the one which does not meet its revised Plan outlay. If he is defining it in a different way, he has to ask us.

SHRI ANANTH KUMAR : Sir, I understand that. I wanted the names of the defaulting States. I do not want the criteria. He has explained the criteria. The only thing I want is, the names of the defaulting States in the Plan investment.

SHRI YOGINDER K. ALAGH : Sir, I have given the information the way I have explained it. They are the only States which I have given in the answer.

MR. DEPUTY-SPEAKER : If you have got the names readily you can give him. Otherwise, you can give him later.

SHRI YOGINDER K. ALAGH : But I have given him the names. If he wants some other information he can ask me, I will give it to him.

MR. DEPUTY-SPEAKER : Shri Nitish Kumar.

SHRI ANANTH KUMAR : Sir, I have to ask my second supplementary.

MR. DEPUTY-SPEAKER : He says that he had already given the information in the statement.

SHRI ANANTH KUMAR : He has given the list of 16 States in the statement. Those States are not defaulting States.

SHRI YOGINDER K. ALAGH : Yes, they are not the defaulting States.

SHRI ANANTH KUMAR : Then which are the defaulting States...*(Interruptions)*

SHRI YOGINDER K. ALAGH : It is given in Annexure II. They are the State of Andhra Pradesh and the State of Bihar.

MR. DEPUTY-SPEAKER : So, now he has given the names.

SHRI ANANTH KUMAR : Now my second supplementary.

MR. DEPUTY-SPEAKER : Not the second. This is the third one. Now, Shri Nitish Kumar.

(Interruptions)

SHRI ANANTH KUMAR : No, Sir, I have asked only one question. You kindly allow my second supplementary.

[Translation]

MR. DEPUTY SPEAKER : This statement already includes Andhra Pradesh, and Bihar also.

[English]

SHRI ANANTH KUMAR : Sir I am asking my second supplementary.

[Translation]

MR. DEPUTY SPEAKER : You are asking the supplementary the answer of which has already been given.

[English]

SHRI ANANTH KUMAR : Sir, I have asked only one supplementary. Now, I am asking my second supplementary.

[Translation]

MR. DEPUTY SPEAKER : You are asking that supplementary the answer of which is already with you. Now, let the next person ask the question.

[English]

SHRI ANANTH KUMAR : Sir, kindly allow my second supplementary. You should protect my right.

MR. DEPUTY SPEAKER : Please ask, what is that.

SHRI ANANTH KUMAR : Sir, the hon. Minister has said in a Press conference in Chennai that there would be enhancement of 15 per cent of the Central allocation regarding minimum services. It was agreed at the meeting of the Chief Ministers' Conference, which was called by the Prime Minister recently, that all the money given under the Centrally sponsored schemes like rural health, education, rural roads, PDS, etc. will be put together with 15 per cent enhancement.

MR. DEPUTY-SPEAKER : Please frame the question.

SHRI ANANTH KUMAR : At one go we have pushed through all the major measures of decentralisation. He has said that these funds will be transferred by 6th August. Have the funds been transferred by August 6. if not when is he going to do it?

DR. K.P. RAMALINGAM : Sir, he has said 'Madras' whereas he should say 'Chennai'...*(Interruptions)*

SHRI YOGINDER K. ALAGH : Sir, this programme has been implemented and the Ministry of Finance has sent to the States of the country outlays for the basic minimum service programme agreed to in the Chief Ministers' Conference. This money has been placed at their disposal and they have been requested to send to the Planning Commission the detailed targets which they will follow for each one of the basic common services. The Prime Minister has also directed that the Planning Commission should do a detailed gap-filling

analysis for these basic common services which will be implemented in the Ninth Five Year Plan.

MR. DEPUTY-SPEAKER : Shri Nitish Kumar.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI : Sir, we have been trying to draw your attention from the first question itself. But we have failed to attract your attention.

[Translation]

MR. DEPUTY SPEAKER : Please Sit down.

SHRI NITISH KUMAR : Mr. Deputy Speaker, Sir, I have to ask this supplementary question with great agony. The Government in its reply have stated that the Plan outlays for all the States in 1996-97 have been fixed at a higher level as compared to revised outlays for 1995-96. The outlays for 1996-97 are lower in respect of Bihar and Andhra Pradesh as compared to the originally approved outlays for these States for 1995-96. The details for these two States are given in Annexure II.

[Translation]

and in Annexure-II for Bihar it is given.

[English]

Annual Plan originally approved outlay Rs. 2500 crore, 1995-96 revised approved outlay Rs. 972 crore.

[Translation]

and for 1996-97 provision is 2129 crores of rupees. Mr. Deputy Speaker, Sir, You also know in such situation...*(Interruptions)*

MR. DEPUTY SPEAKER : You may ask something from them.

SHRI NITISH KUMAR : I am asking that. I will ask only after your permission. This is the situation of that State having such large population. Entire land is full of valuable stones, that State has all the coal, minerals in it, this answer is mischievous, what is the reasons for such a bad state of affairs?

There is a revised outlay of rupees 972 crores, approved outlay has rupees 2500 crores. From rupees 2500 crores it is coming down to one third, 33 percent revised outlay is there. Do you want to do something or want to push the State to such a situation from where Bihar may never develop. You are creating certain centres of development in this country. You are developing Maharashtra and Gujarat and neglecting the State like Bihar, what is the reasons behind such a move? Merely declaring defaulter State will serve no purpose, by that act only the State Government can be held responsible.

MR. DEPUTY SPEAKER : You should ask the question, how much time it will take.

SHRI NITISH KUMAR : What is the fault of the people of Bihar in it. You get everything from Bihar, entire country gets resources from here. Therefore, do something so that the development can take place there.

MR. DEPUTY SPEAKER : This question has already been raised. What is being done for Bihar, that is enough.

SHRI NITISH KUMAR : What steps you want to take for increasing the per-capita income and per capita plan outlay.

SHRI RAJIV PRATAP RUDY : This condition of Bihar is not only for this year, but these conditions are existing there for the last ten years.

MR. DEPUTY SPEAKER : It is not you but the Minister who has to ensure it. Minister may reply.

(Interruptions)

MR. DEPUTY SPEAKER : First, let this question be replied.

SHRI YOGINDER K. ALAGH : I fully share the concern of Hon'ble Nitish Kumar. The target for resource mobilization in Bihar was 5152 crore rupees. Their resource mobilization is negative 3171 crores of rupees. We have a criterion for Central assistances according to which the per-capita income of Bihar is low that is why they get more. For example there was special programme about which the Hon'ble member Anant Kumar were discussing, in which for Bihar.

[English]

We have given more than Rs. 200 crore, from our side, within the formulas set down by the NDC.

Wherein low per-capita income get more weightage. We try our level best to aid the State of Bihar. But some efforts at resource mobilisation will have to be made. Regarding Eighth Five Year plan of Bihar, I agree with the hon. Member; they have been able to achieve only 38 per cent of the total, if I remember the figures correctly. Well, taking into account this year's Plan it would in the range of, I will give you the exact number, it is...*(Interruptions)*

[Translation]

SHRI RAJIV PRATAP RUDY : You are not feeling concerned after hearing all this.

[English]

SHRI YOGINDER K. ALAGH : Feeling very concerned. We must all find ways to help the State. Within the formulas laid down by the NDC, we give it the maximum possible support...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Please let him reply.

SHRI RAJIV PRATAP RUDY : Then try to understand that feeling. It has been happening in Bihar for the last ten years...*(Interruptions)*

MR. DEPUTY SPEAKER : If you do not want to listen their reply then what can I do.

(Interruptions)

MR. DEPUTY SPEAKER : If you do not want to listen the reply then what can I do. He wants to reply.

(Interruptions)

MR. DEPUTY SPEAKER : He is giving reply, please listen.

[English]

SHRI SRIBALLAV PANIGRAHI : Sir, we are on the threshold of the Ninth Five Year Plan. Please allow a discussion on how our next Five Year Plan should be...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please sit down. Please allow Shri K.S.R. Murthy to speak.

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : You do not want to listen to the reply.

(Interruptions)

SHRI RAMASHRAYA PRASAD SINGH : You please take this in half an hour discussion...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Why do you not listen to me? Shri Rajiv Pratap Rudy, please allow the hon. Minister to speak.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : You do not want to listen the reply of Hon'ble Minister. You please listen the reply.

(Interruptions)

[English]

SHRI YOGINDER K. ALAGH : I fully share the sentiments of the hon. Members and I am equally concerned about it...*(Interruptions)*

MR. DEPUTY-SPEAKER : This is not good on your part.

SHRI SRIBALLAV PANIGRAHI : Let there be a discussion on our approach to the Ninth Five Year Plan...*(Interruptions)* We should be allowed to express our views on the Ninth Five Year Plan....*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : The Member stands after every minutes, they do not want to listen ministers reply. Please maintain decorum.

(Interruptions)

MR. DEPUTY SPEAKER : What is going on. Everybody stands on his feet. Yet do not allow him to speak.

(Interruptions)

SHRI YOGINDER K. ALAGH : Sir, I am giving full reply to question, if you listen to me...*(Interruptions)* what can Planning Commission do, the Planning Commission particularly gives priority out of Central funds...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : I am passing on to the next question. I am sorry. What can I do?

*(Interruptions)**

MR. DEPUTY-SPEAKER : Nothing will go on record.

[Translation]

SHRI YOGINDER K. ALAGH : I will say again that on our behalf, we do our level best...*(Interruptions)*

MR. DEPUTY SPEAKER : Well, you do not want to listen to reply. I have no other option.

(Interruptions)

MR. DEPUTY SPEAKER : Please take your seat.

(Interruptions)

MR. DEPUTY SPEAKER : Mr. Minister, please continue.

SHRI YOGENDER K. ALAGH : Sir, the Planning Commission does its best to give priority to Bihar out of the resources at its disposal. Priority is given to the State where per capita income is low. When we had 2500 crore rupees, we gave top most priority to Bihar. As the Chief Minister of Bihar had stated...*(Interruptions)*

MR. DEPUTY SPEAKER : Please don't interrupt.

SHRI YOGINDER K. ALAGH : They will mobilise five thousand crore rupees. These was a Deficit of three thousand crore rupees, we will have to think over that. Deputy Speaker, Sir I give an assurance that if the Hon. member from Bihar will sit with us in the Planning Commission, I, personally and officers of the Commission will have detailed discussion with them ...*(Interruptions)* But when you find it convenient...*(Interruptions)*

[English]

I appreciate the sentiments of the hon. Members. The Planning Commission and the Ministry are fully concerned about it. I am willing to sit with every one of

* Not Recorded.

the Members of Parliament and explain the position...*(Interruptions)*. There is no use of shouting. I am very much concerned about Bihar.

At present, Bihar is one State where Plan achievement is the lowest in financial outlay. I would like to sit with the hon. Members in the Planning Commission.

[Translation]

You, please sit at ease...*(Interruptions)*. What ever the you want, I am ready to give.

[English]

I can give that assurance...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Well, I do respect the feeling of hon. Members from Bihar.

(Interruptions)

MR. DEPUTY SPEAKER : They are aggrieved. But this is the way in which democracy functions that you ask questions, and you listen to the reply given by Minister.

(Interruptions)

MR. DEPUTY SPEAKER : If there is noise from all the sides, then nothing will come out from that.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Gentlemen, Now I will have to name somebody. This is too much. Sit down, please.

SHRI K.S.R. MURTHY : Mr. Deputy-Speaker, Sir, the hon. Minister, in his statement, says that the actual expenditure figures for the Annual Plan 1995-96 for the States are not yet available. It is nine months since the financial year is over. It is very surprising that the Minister does not have the figures for the year 1995-96. In the Standing Committee on Finance, for a number of years, it has been pointed out to them that immediately after three months, these figures should be made available, especially in this age of computers.

Secondly, coming to Bihar and Andhra Pradesh, it is agonising to see that an Annual Plan of Rs. 2500 crore for Bihar has been brought down to Rs. 972 crore. What exercise has been done by the Planning Commission to set this right? Rs. 972 crore is an unimaginable figure. That means, it is something like a small Union Territory!

In the case of Andhra Pradesh, it has been brought down from Rs. 3159 crore to Rs. 2510 crore. What exactly is the difficulty in the case of these two States? I personally feel that these two States attract financial

bankruptcy and as per the provisions of the Constitution, President's rule may be imposed if called for.

SHRI YOGINDER K. ALAGH : We keep on emphasising on the States that they must send us the actual figures. However, what they normally do is that they send us the revised figures. So, at present, what we have are the revised figures. Generally, between the revised figures and the actuals, there are only marginal differences. There are big differences between the budget figures and the revised figures. So, that is my answer to the first question.

SHRI K.S.R. MURTHY : Mr. Minister, whatever figure you have we would like to have the 1995-96 actuals.

SHRI YOGINDER K. ALAGH : I can only give you the actuals if the States send the actuals to the Planning Commission. We keep on emphasising this to them. We send our State Plan Advisors. But, in their budgeting, if they have gives us the revised figures, I can only give them. I assure you that we keep on writing to them asking for the actual figures.

As far as Bihar is concerned, the Chief Minister had agreed to raise own resources of Rs. 713 crore for 1995-96. In fact, the State had a negative own resources of Rs. 888 crore. So, that leads to Rs. 1500 crore when even through the Central Assistance was given, the Plan outlay went down. This is for 1995-96. For 1996-97, as I said, we have also given out of the Basic Minimum Services Programme - apart from the normal Central Plan Assistance more than Rs. 200 crore to Bihar because of its poverty condition.

As far as Andhra Pradesh is concerned, there was a difficulty in the sense that the amount of Rs. 636 crore, which was the allocation that they got from the Finance Commission, they budgeted as additional Central Plan Assistance from the Centre. This was pointed out to them that it was not additional Central Plan Assistance. It is that factor plus the factor about Rs. 200 crore they spent less on the externally-aided project which led to this revision of around Rs. 1000 crore.

I think this is a special case in respect of Andhra Pradesh because what the State Government did was that the allocation that was given to them under the Finance Commission, they took into account and the Planning Commission had taken that into account in fixing up their plan. They kept it as a separate plan assistance from the Centre. This has been clarified between Andhra Pradesh and the Planning Commission.

[Translation]

PROF. RITA VERMA : Deputy Speaker, Sir, hon. Minister has just now declared Bihar as a defaulter State. He has given plan estimates for 1995-96. I just want to say that this is nothing new. If we go through

old figures, plan allocation in 1992-93 was 2202.73 crore rupees whereas they spent 1100 crore rupees. Plan estimate for 1993-94 was 2300 crore rupees whereas only 750 crore rupees were spent. Thereafter, plan estimates were of the order of 2400 crore rupees in 1994-95 whereas only 900 crore rupees were spent. When you see that there is total financial chaos in Bihar, financial emergency should be imposed in Bihar, whereas the State Government has been accusing the Centre that the Central Government is meeting out step-motherly treatment to Bihar and do not provide funds to Bihar. But there was total financial chaos. How this much mismanagement look place there?

MR. DEPUTY SPEAKER : Rita ji, please ask question.

PROF. RITA VERMA : This is year book and I am quoting from it. Five crore rupees have been allocated for Animal Husbandry in 1989-90 whereas 70 crore rupees have been spent. And in the next year, nine crore rupees were allocated and 81 crore rupees were spent. This had been happening right under your nose, financial mismanagement had been going on and you did not been raise your finger, you did absolutely nothing. Keeping in view the present situation in Bihar, whether there is any proposal under consideration to impose financial emergency there and whether you propose to impose president's rule there.

[English]

SHRI YOGINDER K. ALAGH : I will clarify it again that as far as the Planning Commission is concerned, when Bihar says that at the time of the revised plan, they have not been able to collect the resources, the revised plan outlay is cut down. It is only because the hon. Member was defining the States in terms of defaulter in his own manner. And I have the instance of Bihar and Andhra Pradesh. When the State of Bihar says that it wants to collect the additional resources, then we normally have a detailed discussion with them. We are sympathetic to them. We want them to collect additional resources. We do not want to cut down their Plan size. We try our level best... (Interruptions)

PROF. RITA VERMA : Is it so even if you are not able to do anything about it?

SHRI YOGINDER K. ALAGH : About the imposition of Financial Emergency, you have to address the question to the Finance Minister.

PROF. RITA VERMA : Are you going to suggest to him? Are you going to suggest this measure to the Finance Minister?

SHRI YOGINDER K. ALAGH : The approach of the Planning Commission towards the backward States is to help them, to support them, if they want any assistance. We want to help them even on financial resource mobilisation... (Interruptions)

PROF. RITA VERMA : Even if they loot public money, even if they loot the public exchequer, are you not going to do anything about it?

SHRI YOGINDER K. ALAGH : The Planning Commission does not say that. There is an audit in the country. That is a separate question altogether.

I think, if you want to ask about the imposition of President's rule, you have to address it to the Home Minister.

PROF. RITA VERMA : That means, you are not going to do anything about it.

SHRI SRIBALLAV PANIGRAHI : I wanted to put a question.

MR. DEPUTY-SPEAKER : I have called Shri Pramod Mahajan. Only half a minute is left. You will not be able to ask.

SHRI SRIBALLAV PANIGRAHI : Do you want that we should walk out in protest? I have tried to raise it. I am putting a question.

[Translation]

MR. DEPUTY SPEAKER : You may ask. I have to give chance to such members who never ask questions. Mr. Murthy is sitting beside you.

[English]

I gave him the preference because he never asks a question.

[Translation]

SHRI SRIBALLAV PANIGRAHI : We do not want to point out as to which side you give more chance.

[English]

MR. DEPUTY-SPEAKER : I cannot reduce it.

(Interruptions)

[Translation]

SHRI SRIBALLAV PANIGRAHI : You allow to members of only one side... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : If numbers are more, I cannot reduce it.

(Interruptions)

MR. DEPUTY-SPEAKER : One from this side and another from that side is allowed.

(Interruptions)

MR. DEPUTY-SPEAKER : No shouting.

(Interruptions)

MR. DEPUTY-SPEAKER : Nothing will go on record.

(Interruptions)*

MR. DEPUTY-SPEAKER : Question Hour is over.